

C.A.T. Bench, Jaipur

Date of Order	Orders
6.7.2001	<p>Mr. S.K.Jain, Counsel for the applicant. Mr. U.D.Sharma, Counsel for the respondents. The learned counsel for the applicant seeks adjournment on account of his illness. Allowed. May be listed for admission on 20.7.2001.</p> <p><i>Chiefs</i> (A.P. NAGRATH) MEMBER (A)</p> <p><i>Sukhpal</i> (S.K. AGARWAL) MEMBER (J)</p>
20.7.2001	<p>Mr. S.K.Jain, counsel for the applicant alongwith the applicant in person.</p> <p>Mr. U.D.Sharma, counsel for the respondents</p> <p><i>20-7-2001</i></p> <p>The applicant submits that he does not want to prosecute the case. Therefore, the case is disposed of as not pressed.</p> <p><i>G.S.</i> (GOPAL SINGH) Adm. Member</p> <p><i>A.K.M.</i> (A.K.MISHRA) Judl. Member</p> <p><i>203/01</i> (TOKAR, B.R.) Adm. Cmssn</p> <p><i>ROHINI JARODI</i> Adm. Cmssn</p>